

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 206  
IB-885/ND/2020

**IN THE MATTER OF:**

**M/s. Sandhya Hydra Power Projects Balargha Pvt. Ltd. ....PETITIONER**

**Vs.**

**M/s. Asian Hotels North Ltd.**

**....RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 19.07.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

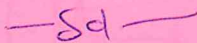
**SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational creditor :Mr. Malak Bhatt and Ms. Neeha Nagpal, Advocates.**

**For the Respondent/Corporate debtor :Mr. P Nagesh, Sr. Advocate, Mr. Harshal Kumar and Mr. Shivam Wadhwa, Advocates.**

**ORDER**

Heard the submissions made by the Ld. Counsels for both the parties. Ld. counsel for the corporate debtor has submitted that he has to attend the High Court matter which is part heard. Therefore, prayed for grant of time in this matter. This matter is now posted to **2<sup>nd</sup> September, 2021.**



**(Hemant Kumar Sarangi)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Annu)